

HIGH COURT OF JAMMU AND KASHMIR  
(Office of the Registrar Judicial, Jammu)

File No:- C.R. No. 16/2018\*\*\*

Titled: Mandhir Singh Vs. Hari Tara Charitable Trust  
Petitioner(s) Respondent(s) and ORs.

Notice to the respondent(s):-

1. HARI TARA CHARITABLE TRUST through its Trustee  
Dr. Karan Singh S/o Late Maharaja Hari Singh Ji,  
R/o 3-Nyaya Marg, Chanakya Puri, New Delhi  
At Present - The Palace Manda, Jammu
2. State of J&K through Chief Secy., Govt. of J&K,  
Civil Secretariat, Srinagar, Jammu.
3. Secretary to Govt. Public Works Deptt., Govt. of J&K, Civil Secy  
Srinagar, Jammu.

Whereas in the above noted case, it has been proved to the entire satisfaction of the Hon'ble Court that the service of the respondent(s) named above cannot be effected in any ordinary manner hence proclamation is hereby issued against the above named respondent to appear before this Court on 31.03.21 8.00 A.M. / 10.00 A.M. or the next working day if 31.03.2021 is declared holiday in person or some recognized agent failing which appropriate order will be passed.

Given under my hand seal of the Court this 26<sup>th</sup> day of MARCH, 2021 at Jammu.

*Soni*  
Registrar Judicial  
High Court of J&K  
JAMMU.

No.:- 3866-3867

Dated:- 26-3-2021

Forwarded in original to the Editor Daily Excelsior and Jammu for  
Daily Taskeen  
publishing the notice in the newspaper, cutting of the paper and bill of advertisement be sent to this Registry before 31-03-21. An amount of ₹ 1000/- vide No. 659 dated 25-03-21 as publication charges has been deposited in this Court, which shall be paid as and when the bill and cutting are received, the matter treated as most urgent.

*Soni*  
Registrar Judicial  
High Court of J&K  
JAMMU.

No 3865

Date 26-3-2021

Copy of the above publication notice forwarded to the Incharge CPC e-courts for uploading the same on the official website of High Court of J&K, Jammu

*Soni*  
Registrar Judicial  
High Court of J&K  
JAMMU.